

in the taxes levied on motor vehicles across States/Union Territories, the Group set up under the Task Force of Transport Development Council (TDC), has recommended a floor rate of 6% of sale price for two-wheelers, cars, light motor vehicles, taxies, maxi cabs, goods vehicles with Gross Vehicle Weight up to 10 tonnes. These recommendations were discussed in the 34th meeting of Transport Development Council held on 13th February, 2012 at New Delhi. As a follow up of the meeting, an Empowered Group of State Transport Ministers on the issue of rationalization of motor vehicle taxes has been constituted.

(c) Implementation of a uniform registration tax in all States/Union Territories would require consensus amongst them as this issue falls within the domain of States/Union Territories. The Empowered Group of Ministers of States set up in this regard would also consider legal and financial implications of levying uniform tax.

Underpass at Kharki Daula chowk

602. DR. JANARDHAN WAGHMARE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to refer to answer to Unstarred Question 1181 given in Rajya Sabha on 1st December, 2011 and state:

(a) whether the Ministry has agreed in principle for the construction of an underpass at Kharki Daula Chowk on NH-8 in Haryana;

(b) if so, whether the cost sharing formula among the stake holders *i.e.* HUDA, HSIIDC and NHAI have since been finalized to construct underpass at Kharki-Daula Chowk where a large number of pedestrians lose their lives while crossing the road; and

(c) if so, the details thereof and the date by which underpass at Kharki-Daula Chowk will be completed and start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Yes Sir.

(b) No Sir.

(c) Does not arise.

Target for laying of NHs in current year

603. SHRIMATI RENUKA CHOWDHURY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state: